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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A.NO. 947 of 1995.

DATE OF JUDGMENT: 13.9.1995

BETWEEN:

S.V.R.Krishna Murthy ... Applicant
And

1. The Chief General Manager, Telecommunications, A.P.Hyderabad.
2. Union of India, represented by the Director General, Department of Telecommunications, New Delhi.
3. The Secretary to the Ministry of Telecommunications, New Delhi.

... Respondents

COUNSEL FOR THE APPLICANT: SHRI K.Venkateswara Rao

COUNSEL FOR THE RESPONDENTS: SHRI N.V.Raghava Reddy
Sr/Addl.CGSC.

CORAM:

HON'BLE SHRI JUSTICE XXXX RELADRI XXXX VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Contd:...2/-

O.A.No.947/95

Date of Order: 13.9.95

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

* * *

The applicant herein is Senior Accounts Officer working under the control of Respondent No.1. It is stated by him ^{his} junior Shri J.N.Mishra (Staff No.81099) was promoted ^{on account of} on adhoc basis without considering his case for such adhoc promotion. The applicant was regularly promoted as Accounts Officer w.e.f. 12.6.89 and his junior Shri J.N. Mishra was regularly promoted later than him. As the pay of his junior is morethan the applicant at the time when the applicant was promoted on a regular basis to the post of Accounts Officer he claims stepping up of pay on par with his junior Shri J.N.Mishra. ^{As} The department has barred the representation in connection with the stepping up of his pay, he filed this OA for a declaration that he is entitled to have his pay stepped ^{up} on par with his junior Shri J.N.Mishra (Staff No.81099) to the stage of 2900/- as on 12.6.89 in the scale of 2375-3500 as Accounts Officer with all consequential benefits.

2. Heard Mr. K.Venkateswara Rao, learned counsel for the applicant and Mr.N.V.Raghava Reddy, learned standing counsel for the respondents.

3. In O.A.No.69/94 dated 30.11.94 this Tribunal had granted similar relief to the seniors of Shri J.N.Mishra. As the applicant is similarly placed as the applicants in OA.69/94, There is no reason to differ from the judgement of this Tribunal in OA.69/94, dt. 30.11.94.



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.. 3 ..

4. In the result the prayer of the applicant for stepping up of his pay with respect to his junior Shri J.N.Mishra is allowed. But the monetary benefits are limited from 1.8.92 (this OA was filed on 31.7.95) *artha ad ministrum magis vel.*

5. OA is ordered accordingly. No order as to costs.

Amr

(R.RANGARAJAN)
Member (Admn.)

Dated : 13th September, 1995

sd

Amr 20-9-95
Deputy Registrar (Jusl.)

Copy to:-

1. The Chief General Manager, Telecommunications, A.P.Hyderabad.
2. The Director General, Department of Telecommunications, Union of India, New Delhi.
3. The Secretary to the Ministry of Telecommunications, New Delhi.
4. One copy to Sri. K.Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

3m

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

R. Ranga Raju
HON'BLE MR. A. B. GORTI, ADMINISTRA-
TIVE MEMBER.

HON'BLE MR.

~~JUDICIAL MEMBER.~~

ORDER/JUDGEMENT:

DATED: 13/9/1995

~~M.A./R.A./C.A. NO.~~

IN

O.A.NO. 947/95

~~T.A.NO. (W.P.NO.)~~

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

~~DISPOSED OF WITH DIRECTIONS.~~

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

~~ORDERED/REJECTED.~~

~~NO ORDER AS TO COSTS.~~

Rsm/-

No Spare Copy

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Central Administrative Tribunal
DESPATCH
22 SEP 1995 New
HYDERABAD BENCH.

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